

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM:** SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)  
SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)

PETITION No./IA No.	IA(IBC)/230/KOB/2022 in CP(IB)/05/KOB/2021
SECTION	SECTION 19(2) OF IBC
NAME OF PARTIES	K PARAMESWARAN NAIR (RP) IN THE MATTER OF SAMSON AND SONS BUILDERS AND DEVELOPERS PVT LTD V/S JACOB SAMSON & 2 ORS
PETITIONERS ADVOCATE/ PROFESSIONAL	VINOD P.V & REETHA D
RESPONDENTS ADVOCATE/ PROFESSIONAL	P MARTIN JOSE & P PRIJITH (R1-R3)

Office  
Notes

**Video Conference**

**23rd Sept 2022**

## O R D E R

### IA(IBC)/230/KOB/2022

Learned counsel Mr. Vinod PV appears for the applicant. Learned Resolution Professional Mr. K. Parameswaran Nair is present in person. Respondents/ Suspended Board of Directors are represented by learned counsel Mr. Thomas P. Kuruvilla.

After hearing the submissions of both sides, it is ordered that the applicant shall provide the list of the remaining documents not received from the Respondent so far to the learned counsel for the respondents within 3-days. On receipt of the list of remaining documents, respondents shall have 10-days to file all the remaining documents as required by the learned Resolution Professional. If they are unable to provide any of the documents, they should also file sufficient justification for not

providing the same. In case of any non-compliance on the part of the respondents,  
law shall take its own course.

List the matter for further consideration on 19.10.2022.

**Sd /-**

**Satya Ranjan Prasad  
Member (Technical)**

**Sd /-**

**P. Mohan Raj  
Member (Judicial)**